



2026:AHC:43850

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 3187 of 2026

Mohd. Arif

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sandeep Maniji Bakhshi
Counsel for Respondent(s)	:	C.S.C., Pankaj Kumar Gupta

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred the present writ petition inter-alia with the following prayers:-

"i. Issue a suitable writ, order or direction in the nature of certiorari quashing the impugned notice RC-20 dated 13.08.2025 issued in proceeding under section 67 of U.P. Revenue Code registered as Case No.15721 of 2025 (Computer Case no. T202517140315721) Land Management Committee, Madarpur versus Mohd. Arif) pending before Tahsildar, Sadar, Basti.

ii. Issue a suitable writ, order or direction in the nature of certiorari quashing the entire proceeding under section 67 of U.P. Revenue Code registered as case no. 15721 of 2025 (Computer Case No. T202517140315721) Land Management Committee, Madarpur versus Mohd. Arif, pending before Tehsildar, Sadar, Basti."

2. A preliminary objection has been raised by Shri P.K. Gupta, learned counsel appearing on behalf of Respondent No.3 that writ petition has been filed only against the notice issued to the petitioner.

3. Hence, a proper remedy is available to the petitioner to file a reply to the aforesaid notice before the Respondent No.2, Tehsildar/ Assistant Collector, Tehsil and District Basti.

4. Heard counsel for the parties present.

5. With the consent of counsel for the parties and also in the interest of justice and without interfering with the notice dated 13.08.2025, the present writ petition is **disposed of finally** permitting the petitioner to submit a reply to the aforesaid notice before the Respondent No.2, Tehsildar/ Assistant Collector, Tehsil and District Basti within a period of **three weeks** from today. If it is so, the Respondent No.3 is directed to decide the same within next **three weeks**, unless there is no legal impediment.

6. In case on the basis of the aforesaid notice, proceedings have already been commenced under Section 67(1) of the U.P. Revenue Code, 2006, authority concerned will decide the said case, expeditiously.

(Prakash Padia,J.)

February 26, 2026

Swati